

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-2765(ND)/2019

IN THE MATTER OF

S.P. Town Planner Pvt. Ltd.
VS.
VRP Buildtech Pvt. Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 10.12.2019

Coram:

Ch. Mohd. Sharief Tariq
Hon'ble Member (Judicial)
Shri K.K. Vohra
Hon'ble Member (Technical)

For the Petitioner/OC :
For the Corporate Debtor : Mr. Jatin Goel Advocate

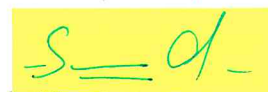
ORDER

Counsel for both the sides are present. The Counsel for Corporate Debtor has submitted that before the closing hours of the Registry, he will file the reply, an advance copy is given to the other side. The Counsel for the Operational Creditor is directed to file rejoinder, if any within one week and make final submissions on the next date of hearing.

Put up on 3rd January 2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)